GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5571 ANSWERED ON:30.04.2013 DEATH SENTENCE Ponnam Shri Prabhakar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received proposals from various Organizations to amend the criminal laws to provide death sentence for heinous crimes against women particularly, sexual offences;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): The Criminal Law (Amendment) Bill, 2013 was formulated after wide ranging consultations with various stake holders and organizations. The Bill was passed by the Lok Sabha on 19.03.2013 and by the Rajya Sabha on 21.03.2013. The Bill has been assented to by the President of India on 02.04.2013. It has come on the Statute Book as the Criminal Law (Amendment) Act, 2013 (No. 13 of 2013). As per the newly inserted section 376(A) in the Indian Penal Code,1860, if in the course of commission of rape, the injury inflicted causes death of a woman or causes the woman to be in persistent vegetative state shall be punished with a minimum imprisonment of twenty years, but which may extend to life imprisonment which shall mean imprisonment for the remainder of that person's natural life, or with death. Section 376(E) of I PC also provides death penalty for repeat offenders of the offence of rape.